

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

12

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/624/ (IB)/2017
NAME OF THE PETITIONER(S) : AUTOCOP (I) PVT LTD
NAME OF THE RESPONDENT(S) : I BUILDING AUTOMATION PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

① MONISH K- UIG

Advocate for
Operational Creditor

[Signature]

② S.R. Sankarashwaran

Counsel for Respondent

[Signature]

ORDER

Counsels representing both the parties are present and stated that the settlement talks between the parties are in progress. They stated that a part payment was made in relation to the claim of the petitioner/operational creditor. Counsel for respondent prayed for time to make submissions regarding the payment of the balance amount claimed in view of the settlement. Time is extended at request.
Put up on 10.01.2018.

Sd-
S Vijayaraghavan
Member (Technical)

Sd-
K Anantha Padmanabha Swamy
Member (Judicial)